GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:1075 ANSWERED ON:27.07.2015 CNG/PNG Network

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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of existing network of Compressed Natural Gas (CNG)/Piped Natural Gas (PNG) across the country including the number of households/industrial units covered in each of the cities under this network along with the rates of PNG/CNG, State/UT-wise:
- (b) whether the Government has received proposals/demands from various States for CNG/PNG coverage in their States and if so, the details thereof and the follow-up action taken by the Government thereon, State-wise;
- (c) the details of distributors who are interested in laying and operating pipelines for expanding the network in small cities/districts in the country along with action taken by the Government in this regard;
- (d) whether the Government has fixed any target to cover rural/urban areas for setting up of gas pipelines and cover every households across the country and if so, the details thereof along with any time-bound scheme for proving CNG/PNG to houses/industrial units in various States/UT-wise:
- (e) the number of consumers who have surrendered their LPG connections after de-duplication exercise and KYC Norms by the Government during the last three years and the current year, State/UT-wise;
- (f) the achievement made by the Government during the above period for gas supply to every households through pipeline in the country, State/UT-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (INDEPENDENT CHARGE) (SHRI DHARMENDRA PRADHAN)

- (a): The details of existing City Gas Distribution Networks across the country is at Annexure-I and the rates of PNG/CNG in different Geographical Areas (GAs), State/UT-wise is at Annexure-II.
- (b) to (d): Under the Petroleum & Natural Gas Regulatory Board (PNGRB) Act, 2006, PNGRB is the statutory authority to grant licenses for the development of City Gas Distribution (CGD) network which includes PNG/CNG network. Requests are received from various State Governments from time to time. Based on these requests, PNGRB has been considering the entire district as a Geographical Area (GA) for development of CGD network so that PNG/CNG can be made available to small cities/rural population also. PNGRB has notified the relevant regulatory framework for processing Expression of Interest (EoI) submitted by interested entities to develop CGD networks in any part of country. Subsequently, PNGRB grants license for developing CGD network through competitive bidding process. The GAs are included in bidding rounds in a phased manner depending on the natural gas pipeline connectivity/natural gas availability and feasibility for grant of authorization to develop CGD network in the country.
- (e): The number of consumers who have surrendered their LPG connections after de-duplication exercise and KYC Norms by the Government as on 01.7.2015 is at Annexure-III.
- (f): Government has prioritized the domestic gas allocation for CGD entities and has also issued guidelines wherein the entire requirement of CGD entities for PNG (domestic) is being met through domestic gas.
